

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1255
ANSWERED ON:12.12.2013
VIP QUOTA IN BERTH CONFIRMATION \\
Gorakhnath Shri ;Singh Shri Prabhunath

Will the Minister of RAILWAYS be pleased to state:

- (a) the norms for confirmation of berth in trains from VIP quota;
- (b) the reasons for non-confirmation of the wait listed tickets of the family members/ relatives/friends/guests recommend by the Members of the Parliament;
- (c) whether the concerned Members of Parliament are informed about non-confirmation of tickets and if not, the reasons therefor;
- (d) the number of complaints received from Members of Parliament whose railway reservations were not confirmed under the quota of reserved seats so far; and
- (e) the action taken against the concerned officials for not acceding to the recommendation of the Members of the Parliament?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

(a): Accommodation under Emergency Quota is released in accordance with the priority as per warrant of precedence and well established practice being followed since long. The requests received from Hon'ble Members of Parliament for confirmation of berths out of Emergency Quota for their self travel are complied with. The requests received from them for other than self-travel are also given due priority keeping in view the number of berths available, relative priority of other requests, etc.

(b): As limited accommodation has been earmarked as Emergency Quota(EQ), during peak rush periods, when demand for confirmation of wait-listed ticket out of EQ is very high from various sources e.g. Hon'ble Union Ministers/Members of Parliament, Hon'ble Supreme Court/High Courts & other dignitaries, it is sometimes not feasible to accede to all such requests.

(c): Instructions have been issued to all Zonal Railways to nominate a nodal officer at identified important stations to co-ordinate with Members of Parliament in the matters relating to self travel of Members of Parliament (with or without spouse/ companion) and to inform Member of Parliament or his staff of the position whenever accommodation is provided to Hon'ble Member of Parliament in lower than booked class.

(d) & (e): Centralised data of complaints received regarding non-confirmation of berths out of Emergency Quota on the requests of Hon'ble Members of Parliament is not maintained. Complaints received from Hon'ble Members of Parliament and other dignitaries regarding non-confirmation of berths out of Emergency Quota are examined and staff found guilty of not adhering to extant instructions is taken up under Disciplinary and Appeal Rules.